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वह भी यलग प्रक्त है। मल्टी मेमबर के बारे में मैं न्यापसे अर्ज कर दूंकि चीफ इलेक्शन कमीक्तर का 29-10 को जो पत्र आया है, उसमें स्पष्ट शब्दों में है :

The successive Election Commissioners have been opposing the idea of a multijnember Commission", And he agrees with that view. So, that is the answer with regard to multi-member Commission. A Regional Commission, as I submitted, was asked in the 1984 elections for the Eighth Lok Sabha. That was not agreed to. My senior has replied to it that the Government did not consider it necessary, and the moment any proposal comes we will consider it.

श्वी जगवस्ती प्रसाद यादव : माननीय सभा-पनि जो, मंत्री जी ने स्वयं मल्टी-मेम्बर की बात की है, इसीलिए मेरा प्रश्न इनके प्रश्न से उठता है.... (व्यवधान)

MR. CHAIRMAN: Otherwise I would have disallowed it. Why did you reply to it? Now he is going to put a supplementary.

श्री जगदम्बी प्रसाद यादव : यह जदाब जो इनका है, जो वही जवाब दे रहे हैं। मैं पूछना चाहता हुं कि राष्ट्रीय विरोधी दल की पार्टियों ने जो मल्टी-मेबरस के लिए आएसे रिक्वेस्ट की थी, उस पर क्या विचार किया, यही मालवीय जी का भी प्रश्न है? दासरा श्वण्ड, जैसा इसके लिए रीजनल कमीश्नर का है, मैं यह जानना चाहता हुं, बुध-केपचरिंग की बात आप करते हैं, मैं भी करता हूं, सब करते ह<sup>4</sup>, लेकिन इसको आप सिर्फ यह कह कर कि बुथ-कोपचरिंग का अलग रास्ता है, इनसे नहीं होगा, लेकिन हमने अपनी आंखों से दोखा है कि अगर इनको दुख होता तो ये वहां के अधिकारियों के हाथों में नहीं सोलते, जो अधिकारी सरकार के हाथ ਸੇਂ बोलते है।

SHRI H. R. BHARDWAJ : Sir, so far as expertise in booth capturing is involved,

I think the other side knows much better than I do. But I may submit very humbly that so far as Regional Commissioners are concerned, there is no proposal with us and we do not entertain direct suggestions from political parties. They are always routed-I have myself participated in all these discussionsand whatever decision is taken by the Election Commission is transmitted. So far as your party is concerned, I think you have still not responded to the suggestions of the Election Commission on electoral reforms {Interruptions)...

MR. CHAIRMAN : Next question-Number 384... (*Interruptions*)... Please, no cross-talk. Don't record anything.

## Oil drilling in the Cauvery delta

\*384. SHRI M. VINCENT: Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

(a) what progress has so far been made in drilling for oil at the Cauvery Delta;

(b) what is the present quantity of crude yield from the wells already drilled in the area; and

(c) what is the total estimated reserve in the area ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): fa) So far 26 onland wells and 18 offshore wells have been drilled in Cauvery Basin. Hydrocarbons have been discovered in five wells onland and 6 wells offshore.

(b) At present, oil production of about 14 tonnes a day is being obtained only from Narimanam-I onshore well through extended production testing.

(c) The total geological reserves in the basin are estimated at 6.32 million tonnes of oil as on 1-1-86.

MR. CHAIRMAN : Question Hous is over.

## WRITTEN ANSWERS TO QUESTIONS

## Family courts

\*385. SHRI HARVENDRA SINGH HANSPAL : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Central Government have decided to establish three family courts to deal with matrimonial cases as reported in 'Indian Express' dated the 20th November, 1986;

(b) whether there is any proposal to establish similar courts in other parts of the country also; and

(c) whether any fresh guidelines have been issued by the Central Government in this regard ; if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI ASOKE KUMAR SEN); (a) The Government have sanctioned three posts of Judges for the setting up family court, in Delhi.

(b) Yes, Sir.

(c) The States have been reminded in August, 1986 to expedite the setting of family courts in places where they have not been set up so far.

## Agreement between Maruti Udyog Limited with a consortium of Japanese Banks for loans

\*386. SHRI CHATURANAN MISHRA : SHRI SURAJ PRASAD:

Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the Maruti Udyog Limited has signed an agreement with a consortium of six Japanese Banks for loans; and

(b) if so, what are the details there of ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) and (b) Maruti Udyog Ltd. signed a Loan Agreement for raising a Japanese Yen 5 billion loan with a syndicate of six Japanese banks led by Dai-Ichi Kongyo Bank Ltd. and Fuji Bank Ltd. The loan is repayable in lumpsum in September 1996. The rate of interest applicable for the entire period of loan will be 0.5% p.a. below Japanese Long Term Prime Rate (JLTPR) prevailing on the date of drawdown.

Production of turbo generator by BHEL

\*387. SHRI V. NARAYANASAMY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Bharat Heavy Electricals Limited has attained the capacity of producing 500 mega watt turbo generators;

(b) whether it is a fact that in spite of the indigenous power generator producing capacity available in the country, National Fertilizer Limited, a public sector undertaking recently called for global tenders for 2 captive power plants for its units at Bhatinda and Panipat; and

(c) if so, what were the reasons for giving clearance for calling global tenders even though such power generators could be indigenously produced by Bharat Heavy Electricals Limited ?

THE MINISTER OF INDUSTRY • (SHRI J. VENGAL RAO) ! (a) Yes, Sir.

(b) and (c) Discussions were held between BHEL and National Fertilizers ltd. a public sector enterprise under the Ministry of Agriculture since 1982 for supply of equipment for two captive power plants of